

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.11 - IA/71(AHM)2024
In
C.P.(IB)/179(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India
V/s
Harjibhai Popatbhai Ghanva

.....Applicant

.....Respondent

Order delivered on: 16/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Saurabh S. Rachchh, Ld. Adv.
For the Respondent :Mr. M. A. Gogia, Ld. Adv.

ORDER

IA/71(AHM)2024

This is an IA filed by the IRP for placing on record the report of the IRP filed under Section 99 of the IB Code, 2016.

Advance copy was served upon the Financial Creditor. Learned Counsel, Ms. M. A. Gogia appears for the Financial Creditor and confirms that she received. He further states that an advance copy has also been served upon the Respondent Guarantor and intends to file the proof of service supported by affidavit within a period of one week.

Let notice be issued to the Respondent Guarantor by the Registry, returnable by next date. The Applicant is directed to collect the notice from the registry within three days and serve upon the Respondent Guarantor along with copy of this order through Registered Ad post/Speed-post/Dasti mode as well as on the registered email ID within seven days from the date of this order.

Respondent Guarantor may file reply, if any, within two weeks from the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter for further consideration on 05.02.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)